

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 33/TT/2023

Subject	Petition for determination of transmission tariff from COD to 31.3.2024 for two no. of transmission assets at Indore Sub-station under “Connectivity and LTA for 325 MW Wind Project of M/s SBESS Services Projects Pvt. Ltd.” in Western Region.
Date of Hearing	27.9.2023
Coram	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P. K. Singh, Member
Petitioner	Power Grid Corporation of India Limited
Respondents	Madhya Pradesh Power Management Company Limited and 8 Others
Parties Present	Shri Zafrul Hasan, PGCIL Shri Mohd. Mohsin, PGCIL

Record of Proceedings

PGCIL has filed the instant petition for determination of transmission tariff from COD to 31.3.2024 in respect of transmission assets i.e. Asset-1: 1x500 MVA, 400/220 kV ICT (3rd) along with associated bays and 2 no. 220 kV Bus Sectionalizer bay (Hybrid/MTS) at Indore (Powergrid) Sub-station and Asset-2: 1 no. 220 kV Hybrid/MTS Line Bay at Indore Sub-station under “Connectivity and LTA for 325 MW Wind Project of SBESS Services Projects Pvt. Ltd.” in Western Region.

2. The representative of the Petitioner made the following submissions:
 - a. The Investment Approval (IA) was accorded for the transmission scheme on 10.7.2021 during the Covid-19 pandemic period.
 - b. The scheduled date of commercial operation (SCOD) of the transmission assets was 10.4.2022. The COD of Asset-1 and Asset-2 is claimed as 29.4.2022 and 30.4.2022 respectively under Regulation 5(2) of the 2019 Tariff Regulations as the associated generator, SBESS Services Projectco Two Pvt. Ltd., (SBESS) was not ready.
 - c. The time over-run is due to the Covid-19 pandemic and the Russia-Ukraine war because of which the Petitioner was unable to get relay accessories parts and raw materials and the same are events of *force majeure*. Considering the *force majeure* events, the time over-run may be condoned.
 - d. There is no cost-over-run in the case of the transmission assets.



- e. Initial Spares claimed are within the norms.
- f. None of the Respondents, including SBESS, have filed any reply in the matter.

3. In response to a query of the Commission, the representative of the Petitioner submitted that as per the 37th JCC meeting, 251 MW was commissioned on 10.9.2022 and the remaining capacity of 73.3 MW was commissioned on 17.9.2022. Thus, the entire capacity of 324.4 MW has been commissioned for which LTA was granted. There is a mismatch of more than four months between the COD of the Transmission System and the commissioning of the RE generation.

4. The Commission directed the Petitioner to serve a copy of the petition, if not already served, along with the copy of the instant RoP, on SBESS. The Commission directed SBESS to submit its reply, especially on the Petitioner's request for approval of the COD of the transmission assets under Regulation 5(2) of the 2019 Tariff Regulations on the plea that SBESS has not commissioned its generation systems and also to be present on the next date of hearing. The Commission further directed the Respondents to submit their reply by 18.10.2023 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 25.10.2023. The Commission also directed the parties to adhere to the timelines for completion of pleadings and observed that no extension of time will be entertained.

5. The matter will be listed for final hearing on 27.10.2023.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

